

## Annexure 8

Name of the corporate Debtor: MERCATOR OIL &amp; GAS LIMITED

Date of Commencement of CIRP: 30th June, 2021

List of creditors as on: 28th August, 2021

## List of Operational Creditors (Other than Workmen, Employees and Government dues)

(Amount in INR)

Sr. No.	Name of Creditor	Identification No	Details of claim received		Details of claim admitted						Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any	
			Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% of voting share in CoC						
1	Oil and Natural Gas Corporation Limited	L74899DL1993GOI054155	18-07-21	5,27,02,29,462 68,67,49,578 11,29,67,372	- - -	USD 70888249.77 INR Euro 1276417	- - -	- - -	No	0.00%	- - -	- - -	5,27,02,29,462 68,67,49,578 11,29,67,372	- - -	-	Disputed claim
				Total	6,06,99,46,412	-		-	-		-	-	6,06,99,46,412	-		
	<b>Total</b>			<b>6,06,99,46,412</b>	-		-	-		<b>0.00%</b>	-	-	<b>6,06,99,46,412</b>	-		

Note 1 : As per the claim form submitted by ONGC, claim is on account of Arbitration proceedings in the matter of Arbitration between Mercator Oil & Gas Limited Vs Oil and Natural Gas Limited (Respondent) and Commercial Arbitration No. 4957of 2021 under section 37 of the Arbitration and Reconciliation Act, 1996 between Oil and Natural Gas Limited Vs Mercator Oil & Gas Limited.

In view of the pendency of the said petitions before appropriate court, the claim is disputed, therefore IRP is not in a position to admit the claim filed by Oil and Natural Gas Corporation Limited as the amount which is being claimed by the Applicant still remains undetermined

Note 2 : The official exchange rate published by RBI on 30th June, 2021, has been considered as the reference exchange rate for claims dominated in foreign currency.